## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-435/ND/2017

In the matter of P.K. Industries (P) Limited

....PETITIONER

SECTION:

Under Section 10 of IBC Code, 2016

Order delivered on 10.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Neetu , Advocate Mr. Vaish Aggarwal, Co. Authorized representative.

For the Respondent/Corporate Debtor:-

## **ORDER**

Learned Counsel for the petitioner is present. The petitioner is directed to file the co-relation statement between the annexures which have been prescribed in Form-6 relating to Insolvency & Bankruptcy Board of India (IBBI), (Application to Adjudicating Authority) Rules, 2016 and those actually filed along with the application duly supported by an affidavit and a copy of the same shall also be made available to the Financial Creditor, who has put in his appearance i.e. M/s. Edelwiss Asset Re-Construction Company on notice. For the said purpose, three days time is granted.

List on 15.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.1.2018